हानि उठा रहे सरकारी उपक्रम

3261. श्री शान्तुभाई पटेल : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) उन सरकारी उपक्रमों के नाम क्या हैं जो गत पांच वर्षों से लगातार घाटा उठा रहे हैं; और

(ख) क्या कुछ ऐसे उपक्रम भी हैं जो "रुग्ण एककों" की श्रेणी में आते हैं तथा उनके नाम क्या हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री पट्टाभिरामाराव) : (क) और (ख) 25.2.83 को संसद् के सभा पटल पर रखे गये सरकारी उद्यम कार्यालय के "लोक उद्यम सर्वेक्षण–1981–82" में केन्द्रीय सरकारी क्षेत्र के उल्लिखित 187 चालू उद्यमों में से 109 उद्यमों ने या तो लाभ कमाया है या न लाभ न हानि की स्थिति में हैं ? शेष उद्यमों ने घाटा उठाया है । सरकार ने सरकारी क्षेत्र के किसी उपक्रम को रुग्ण एकक के रूप में वर्गीकृत नहीं किया है । 1977–78 से 1981–82 के दौरान जिन सरकारी उपक्रमों ने घाटा उठाया है, उनके नाम संलग्न विवरण में दिये गये हैं ।

विवरण

गत पांच वर्षों–1977-78 से 1981–82 में निरन्तर घाटा उठाने वाले सरकारी क्षेत्रों के उपक्रमों की सूची

1. इण्डियन आयरन एण्ड स्टील कम्पनी लि०
2. भारत एल्युमिनियम कम्पनी लि०
3. भारत रिफ्रेक्ट्रीज लि०
4. भारत कोकिंग कोल लि०
5. कोल इण्डिया लि० (धारक कम्पनी)
6. ईस्टर्न कोलफील्डस लि०
7. फर्टिलाइजर कारपोरेशन आफ इण्डिया लि०
8. हिन्दुस्तान एंटिबायोटिक्स लि०
9. ब्रेथवेट एण्ड कम्पनी लि०
10. बर्न स्टेण्डर्ड कम्पनी लि०
11. भारी इंजीनियरी निगम लि०
12. जैसप एण्ड कम्पनी लि०
13. माइनिंग एण्ड एलायड मशीनरी कारपोरेशन लि०
14. भारत पम्पस एण्ड कम्प्रेशर्स लि०
15. सेन्ट्रल इलेक्ट्रोनिक्स लि०
16. नेशनल इंस्ट्रमटस लि०
17. केन्द्रीय अन्तर्देशीय जल परिवहन निगम लि०
18. स्कूटर्स इण्डिया लि०
19. आर्टिफिशियल लिम्ब्स मेन्यु-फैक्चरिंग कारपोरेशन आफ इण्डिया लि०
20. भारत आफ्थेलमिक ग्लास लि०
21. मण्डया नेशनल पेपर मिल्स लि०
22. नेशनल न्यजप्रिन्ट एण्ड पेपर मिल्स लि०
23. उद्योग पुनर्स्थापन निगम लि०
24. टेनरी एण्ड फुटवियर कारपोरेशन आफ इण्डिया लि०
25. नेशनल टेक्सटाइल कारपो० (दिल्ली, पंजाब और राजस्थान) लि०
26. नेशनल टेक्सटाइल कारपो० (मध्य प्रदेश) लि०

27. नेशनल टेक्सटाइल कारपोरेशन (उत्तर प्रदेश) लि०

28. नेशनल टेक्सटाइल कारपो० (पश्चिमी बगाल, बिहार, आसाम एंव उड़ीसा) लि०

29. भारतीय पटसन निगम लि०

30. दिल्ली परिवहन निगम

News-item captioned "Major Share Scandal under the carpet"

3262. SHRI R. L. BHATIA:
SHRI RASHEED MASOOD:
SHRI M. V. CHANDRA-SHEKARA MURTHY:

Will the Minister of FINANCE be pleased to state:

(a) whether a scandal involving a leading share broker of the Bombay Stock Exchange who had allegedly printed share certificates of reputed companies in huge quantities and was also found in possession of rubber stamps and seals of about 50 public sector undertakings, nationalised banks and other firms was unearthed in November last, as reported in the "Times of India', New Delhi dated the 13th November, 1982;

(b) if so, the facts of the case; and

(c) the action taken or proposed to be taken by Government to stop this rot and consequent malpractices.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (c). Searches were conducted in the cases of 5 share brokers of Bombay on 30th and 31st October, 1981. Searches resulted in seizure of prima-facie unaccounted assets of the value of Rs. 25.65 lakhs. Besides, ficitious blank share certificates and rubber stamps of a number of reputed companies including a nationalised bank were also seized. The matter has been brought to the notice of various law enforcing agencies including Bombay Stock Exchange, Company Law Board and the State Police for taking appropriate action in the matter.

Notification in Respect of Board of Directors on Nationalised Banks

3263. SHRI BHEEKHABHAI: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 8175 on 16th April, 1982 regarding Board of Directors of Six Nationalised Banks and state:

(a) whether the notification of the Board of Directors of any nationalised Bank is still held up if so, the reasons thereof;

(b) whether it is a fact that letters to the proposed Directors of these nationalised banks asking for their consent have been issued and if so, the reasons for the delay in notification:

(c) whether any changes are contemplated in the constitution of the Boards of the banks; and if so, the reasons therefor; and

(d) whether Government have proposed the names of SC/ST members on the Boards of Directors of all the nationalised banks; if so, their name?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). The Boards of Directors of the 20 nationalised banks, including the six banks nationalised in 1980, had been constituted by the Government early last year The consent of the person proposed to be appointed as a Director is normally taken along with other declarations. Appointments of Directors are finally made by Government in accordance with the provisions of clause 3 of the Nationalised Banks (Management and Miscellaneous Provisions) Schemes, 1970, and 1980. Recently on 19th February, 1983, one vacancy existing in the Board of Directors of the Vijaya Bank was filled by appointment of a person belonging to Scheduled Caste. A list of persons,